

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1', NEW DELHI**

**BEFORE SH. R. K PANDA, ACCOUNTANT MEMBER
AND
SH. C.N. PRASAD, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.676/Del/2019
Assessment Year: 2004-05

Motherson Sumi Systems Ltd., 2nd Floor, F-7, Block B-1, Mohan Cooperative, Industrial Estate, Mathura Road, New Delhi -110044 PAN No. AAACM0405A	Vs	DCIT Circle – 24 (2) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. K. M. Gupta, Advocate
Respondent by	Sh. M. Baranwal, Sr. DR

Date of hearing:	29/11/2021
Date of Pronouncement:	29/11/2021

ORDER

PER R.K PANDA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-44, New Delhi dated 19.11.2018 for A.Y. 2004-05.

2. Vide letter dated 30.10.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 29.11.2021.

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

NEHA

Date:- 29.11.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	29.11.2021
Date on which the typed draft is placed before the dictating Member	29.11.2021
Date on which the typed draft is placed before the Other member	29.11.2021
Date on which the approved draft comes to the Sr.PS/PS	29.11.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	29.11.2021
Date on which the fair order comes back to the Sr. PS/ PS	29.11.2021
Date on which the final order is uploaded on the website of ITAT	29.11.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	